

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ROC.No.1382/2025-CPS

Dated: 31.08.2026

CIRCULAR

Sub:- eCourts Project – High Court of Andhra Pradesh – District Judiciary – Implementation of eSummons in all Courts in the State – Generation and issuance of eSummons through DC-CIS 4.0, integrated with CCTNS through ICJS – Implementation through Police in Criminal Cases – Instructions to the Unit Heads and Judicial Officers – Issued – Regarding.

Ref:- The Andhra Pradesh Electronic Process (Issuance, Service and Execution) Rules, 2025.

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It is hereby informed that the facility for generation and issuance of eSummons has been provided in DC-CIS 4.0, which is integrated with the Crime and Criminal Tracking Network & Systems (CCTNS) through the Interoperable Criminal Justice System (ICJS).

1. The High Court has notified the Andhra Pradesh Electronic Process (Issuance, Service and Execution) Rules, 2025, which came into force with effect from 25.05.2026, thereby enabling the Courts working under the control of the High Court to generate, issue, serve and execute eSummons in accordance with the said Rules.
2. The High Court has further decided to implement the process of eSummons through the Police Department in criminal cases, by utilizing the integration of DC-CIS 4.0 with CCTNS through ICJS, with a view to ensuring expeditious and effective service of summons.
3. In this regard, all the Unit Heads shall issue necessary instructions to the Judicial Officers and concerned staff working under their administrative control to ensure effective and uniform implementation of eSummons in their respective Courts, duly adhering to the provisions of the Andhra Pradesh Electronic Process (Issuance, Service and Execution) Rules, 2025.

4. The Judicial Officers shall ensure that, wherever applicable, eSummons are generated through DC-CIS 4.0 and transmitted through the prescribed electronic mechanism by utilizing its integration with CCTNS through ICJS, particularly for service through the Police Department in criminal cases. The requisite particulars, including the correct and complete details of the person to whom the summons is to be served, shall be accurately entered and updated in DC-CIS 4.0 to facilitate seamless generation, transmission, service and execution of eSummons.
5. All concerned Judicial Officers, staff and Police Officers shall extend necessary cooperation and coordination for the successful implementation of eSummons. Any technical issues or difficulties encountered in the generation, transmission or service of eSummons shall be promptly brought to the notice of the concerned System Officer/System Assistant and, wherever necessary, to the notice of the High Court.
6. The Unit Heads shall closely monitor the implementation of eSummons in all the Courts under their respective administrative control and ensure strict compliance with the aforesaid Rules and the instructions issued by the High Court from time to time. A monthly statement regarding the implementation of eSummons, in the prescribed format, shall be obtained from the concerned Courts and submitted to the High Court within the stipulated time.

Therefore, all the Unit Heads are requested to accord top priority to the implementation of eSummons and ensure its effective and uniform adoption in all the Courts under their respective administrative control.

REGISTRAR (IT-CUM-CPC)